CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

Contempt Petition No. 145/99 In Original Application No. 527/97

New Delhi this the 2nd day of August 1999

Hon ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J) Hon'ble Mr. R.K. Ahooja, Member (A)

s/shri.W. Salvad

- P.K. Sehgal
- Shashi Bala Handa 2.
- Ashok Kumar 3.
- a. Jai Ram
- 5. Swaran Lata
- Beena Khurana
- Kamal Malik 7.
- R.K. Grover 8.
- Veena Spara 9.
- 10. Santra Devi
- 11. Ravinder Kumar
- 12. Satya Prakash
- 13. Meera
- 14. Pritpal Kaur
- 15. Aruna Satia
- 16. Pratibha Bajaj
- All working as Grade II

Stenographersin the office

of Dte. General of Inspection

Customs & Central Excise, New Delhi

....Petitioners

(By Advocate: Shri M.L. Ohri)

Versus

- shri J.A. Chowdhury, 1. Secretary, DDepartmentoof Revenue, Ministry of Finance, North Block, New Delhi.
- Shri Arvind Verma, Department of Personnel & Training, New Delhi.
- shri S.K. Malhi, Director General of Inspection Customs & Central Excise, 'D' Block, 5th Floor, I.P. Bhawan, New Delhi.
- Dr. E.A.S. Sarma, Secretary, Department of Expenditure, Ministry of Finance, North Block, New Delhi.

.. Respondents

(By Advocate: Shri D.S. Jagotra with Shri Rajinder Nischal)

ORDER (Oral)

By Reddy, J.-

As the learned counsel for the applicant submits that the has received the payment as directed by this court in its order dated 30.6.99. Nothing survives in this Contempt Petition. The C.P. is accordingly closed. Notices issued to the alleged contemners are discharged.

(R.K. AHOOJA) Member (A)

(V. RAJAGOPALA REDĎY Vice- Chairman (J)

cc.